

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

RA/M.A./O.A./T.A./ 429 1989

Union of India &c Applicant (s).

B R Kyada Adv. for the
Petitioner (s).

Versus

M G Pandya Respondent (s).



B B Gogia Adv. for the
Respondent (s).

SR. NO.	DATE.	ORDERS,
		stay & operation of Award (Copy & Serial)
	02/11	RPAD Recd from Resp.
	5/12/89	Mr. B R Kyada not present. Mr. B B Gogia has filed sick note. Adjourned. The case be posted for admission.
	18/1	<p><u>80m</u> 5/12</p> <p>Common letter issued in case no OA/422/89 letter dt 18/1/90.</p> <p><u>500</u> 18/1</p> <p style="text-align: right;">1000 18.01/90 80.</p> <p>RPAD Recd from Resp kept in OA/1000/89 (28/02)</p>
	2/3	Parties absent. no documents produced Adjourned on same stage to 6/4/90.
	6/4	Parties absent. no documents produced Adjourned on same stage to 19/4/90.

SR NO.	DATE.	ORDERS.
	<p><u>1990</u></p> <p>19/11</p> <p>2/12</p> <p>22/09/92</p> <p>08/09/92</p>	<p>Today case is on Board before Registrar. No documents produced enough adjournments given earlier. It is a fit case to close the right to file reply, submitted for address before honorable members. <i>CL</i></p> <p>reply filed on dt. 29/9/91</p> <p><i>8/19/92</i></p> <p>Date informed to both advocates clients.</p> <p><i>GAC/</i></p>

OA/429/91

2

Date	Office Report	O R D E R
22-09-1992		<p data-bbox="683 531 1560 705">Court was adjourned as a mark of respect to late Ex-Chief Justice of India Shri M. Hidaytullah of India.</p> <p data-bbox="868 783 1315 835">Call on 3 / 11 / 1992.</p> <div data-bbox="868 835 1560 1018"><div> (R.C. Bhatt) Member (J)</div><div> (N.V. Krishnan) Vice Chairman</div></div> <p data-bbox="874 1114 954 1148">*AS.</p>

DATE OFFICE REPORT

ORDER

18.10.93

This matter is disposed of by
common judgment in O.A. 422/89 & Ors.

M.R. Kolhatkar

(M.R. Kolhatkar)
Member (A)

R.C. Bhatt

(R.C. Bhatt)
Member (J)

vtc.